

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 107**  
New IA-1830/2024  
In  
IB-237(ND)/2023

**IN THE MATTER OF:**

M/s. Experts Realty Professionals Pvt Ltd

**.....APPLICANT/PETITIONER**

**Vs**

Logix Infrastructure Pvt Ltd

**.....RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 23.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP : Mr. Rishi Singhal, Advocate.

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**New IA-1830/2024:-**

This application has been filed by the Resolution Professional seeking exclusion of the period from 06.02.2024 till the final orders in IA-4378/2023 and IA-4889/2023 are passed. It is stated by the Learned Counsel appearing for the Resolution Professional that IA-4378/2023 and IA-4889/2023 are listed on 15.05.2024.

Therefore, this application also be listed on **15.05.2024**.

Sd/-

**(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**